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BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

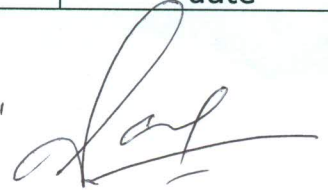
C.P (IB) No.616/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th February 2018, 10.30 A.M

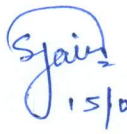
Name of the Company		Srivani Merchants Pvt.Ltd.-Vs-RLA Holdings Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CA SHASHI ANAND
CA SURODH ANAND

} Fined deal


2. SAURAV JAIN
ADVOCATE

CORPORATE DEBTOR


15/02/18

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel appearing on behalf of the corporate debtor submits that reply affidavit has been filed as directed by serving a copy on the financial creditor. Ld. Counsel appearing on behalf of the financial creditor submits that rejoinder has been filed. However, on looking at the Vakalatnama filed by the corporate debtor no Board Resolution has been annexed with it. Ld. Counsel appearing on behalf of the corporate debtor is directed to produce the

Board Resolution by way of supplementary affidavit within 3 days.

List it for hearing on admission on 16/03/2018.

Sd

(Jinan K.R.)
Member (J)